Summary under Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), Regulations, 2011 (as amended)

(a) Name of the Parties to the Combination

(i) Ctrip.com International Ltd. (Ctrip/Acquirer); and
(ii) MakeMyTrip Limited (MMT/Target).

(b) Type of the Combination

The transaction *inter alia* relates to the proposed acquisition of approximately 42.52% outstanding voting securities of MMT by Ctrip from MIH Internet Sea Private Limited (*Proposed Transaction*).

(c) Area of Activity of the Parties to the Combination

*Ctrip*

Ctrip is a well-known travel service provider for accommodation reservation, air ticketing, packaged tours, and other travel related services. Ctrip primarily generates its revenues from end users in the Great China Area, and assets of Ctrip are also primarily located in the Great China Area. It has negligible India related operations.

*MMT*

MMT is a public company incorporated on 28 April 2000 in Mauritius. MMT’s operational entities in India are: (i) MakeMyTrip (India) Private Limited, (ii) Ibibo Group Private Limited, and (iii) Bitla Software Private Limited (wholly owned subsidiaries), and (iv) Quest2Travel.com India Private Limited (51% shareholding) (collectively referred to as the *Go-MMT Group*).
The Go-MMT Group is primarily engaged in the business of selling travel products and solutions in India, along with certain other countries.

(d) The Relevant Market(s) to which the Combination Relates

The relevant market for the purposes of the Proposed Transaction is the market for travel and travel related services in India.